

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**EASTERN ZONE BENCH AT KOLKATA****MEMORANDUM OF APPLICATION**

**(Under Section 18(1) R/W sections 14 & 15 and under Section 18 (2) of the
National Green Tribunal Act, 2010)**

Original Application No. **240** /2024/EZ

In the matter of :

Ashish Kumar

..... Applicant

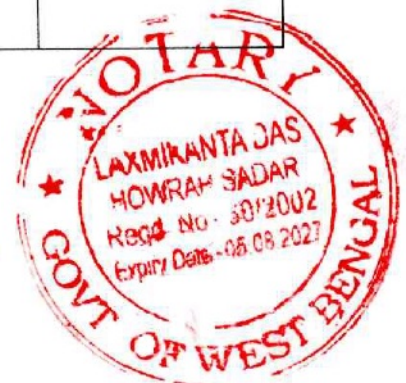
-Vs-

The State of West Bengal & Ors.

..... Respondents

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THROUGH

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Date : 18.12.2024

Place : Howrah



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH AT KOLKATA

MEMORANDUM OF APPLICATION

(Under Section 18(1) R/W sections 14 & 15 and under Section 18 (2) of the
National Green Tribunal Act, 2010)

Original Application No. /2024/EZ

IN THE MATTER OF :

Ashish Kumar son of Shri Dinesh Singh, resident of 14, N.S.
Road P.O. Asansol P.S. Asansol South & District – Paschim
Burdwan, West Bengal, PIN – 713301.

.....Applicant

-VERSUS -

1. The State of West Bengal represented by the Chief Secretary, Government of West Bengal, 325, Sarat Chatterjee Road, Howrah - 711102. E-mail : cs-westbengal@nic.in
2. Ministry of Environment, Forest and Climate Change, Government of India represented by the Secretary having his



office at Paryabaran Bhawan, Jorbagh Road, New Delhi - 110003. E-mail : secy-moef@nic.in

3. The Central Pollution Control Board through the Member Secretary having his office at Parvesh Bhawan, East Arjun Nagar, Delhi - 110032. E-mail : mscb.cpcb@nic.in

4. Department of Environment, Government of West Bengal through the Principal Secretary, having his office at Pranisampad Bhawan, Block - LB-II, Salt Lake, Sector-III, Bidhannagar - 700106.

E-mail : psecy.env.wb@gov.in

5. West Bengal Pollution Control Board service through its Member Secretary having office at Paribesh Bhawan, 10A, Block - L.A., Sector - III, Salt Lake, Bidhannagar - 700106.

E-mail : ms.wbpcb-wb@bangla.gov.in

6. State Environment Impact Assessment Authority (SEIAA) West Bengal through its Member Secretary having his office at Pranisampad Bhawan, Block LB-II, Salt Lake, Sector III, Bidhannagar - 700106.

E-mail : environmentwb@gmail.com

7. Department of Irrigation and Waterways, Government of West Bengal through its Principal Secretary having office at Jalasampad Bhawan, 1st floor, Bidhannagar, Saltlake, Kolkata, PIN - 700091. E-mail : iwd.prsecy@gmail.com



8. The District Magistrate, Paschim Burdwan District having office at ADDA Administrative Building, Kanyapur, P.O. Ramkrishna Mission, Opposite DAV Public School, Kanyapur, West Bengal, PIN – 713301.

E-mail : dmpaschimbardhaman@gmail.com

9. Asansol Municipal Corporation through its Commissioner having office at Dr. G.R. Mitra Sarani, Asansol, 713301, District - Paschim Bardhaman, West Bengal.

E-mail : mayor.amc@gmail.com

10. The Superintendent of Police, Asansol-Durgapur Police Commissionerate having office at Evelyn Lodge, G. T. Road, Kumarpur, Asansol - 713304. E-mail : cpadpc@gmail.com

11. Asansol Durgapur Development Authority through its Chief Executive Officer having its office at 2nd floor, Administrative Building, 1st St, City Centre, Durgapur, West Bengal, PIN – 713216. E-mail : ceoadda.ud@gmail.com

12. Bengal Shristi Infrastructure Development Limited a company incorporated under the Companies Act 1956, represented by one of its Director Mr. Braja Behari Mahapatra having its registered office at BUG-5, upper ground floor, Durgapur City Centre, Durgapur, West Bengal, PIN – 713216.

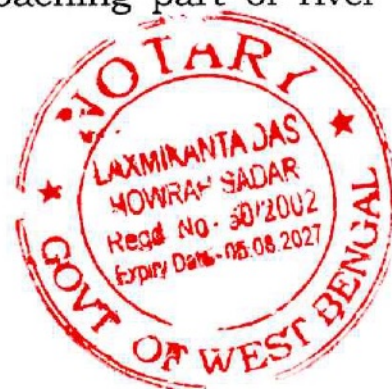
E-mail : secretarial1980@gmail.com

.....Respondents

Synopsis :

The Application is filed against filling of river Garui, dumping of debris into river Nunia and raising of three different real estate construction projects under three different names viz. (i) Tarang, (ii) Town House and (iii) Sangati all being constructed on the land of Asansol Durgapur Development Authority allotted for Shristinagar Township project measuring 89.67 acres approx. without obtaining Environmental Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA), West Bengal. All of the projects are being raised adjacent to each other. The built-up area of Tarang is more than 63,000 square meters, built-up area of Town House is more than 1,14,092 square meters and built-up area of Sangati is about 32,806 square meters respectively. The illegal construction activities are being carried by the Respondent nos. 11 & 12. They have encroached long stretch of the passing Garui river all along for constructing their projects and have turned the river into a narrow drain. No prior mandatory environmental clearance has been obtained by the project proponents before commencement of their construction activities.

That it is very unfortunate how a statutory body being Asansol Durgapur Development Authority has itself joined hands with a real estate company to construct township projects by violating environmental norms and laws and by encroaching part of river Garui.



The present Application is seeking directions to stop all construction activities, demolition of structures illegally raised upon Garui river, removal of debris from Nunia river, and restoration of Garui and Nunia rivers in their original shape.

Your Applicant lodged complaint with the authorities but no steps were taken by them. The construction is steadily going on without any interruption. Due to negligent approach by the authorities, the project proponents are able to violate environmental norms and laws like Water (Prevention and Control of Pollution) Act, 1974, Environment Protection Act, 1986, Environment Impact Assessment Notification, 2006 and others. Due to silence of the respondent authorities with apathetical approach in taking actions against the illegal acts of the project propents, and finding no alternate and efficacious remedy the Applicant has filed this Application before this Hon'ble Tribunal for justice

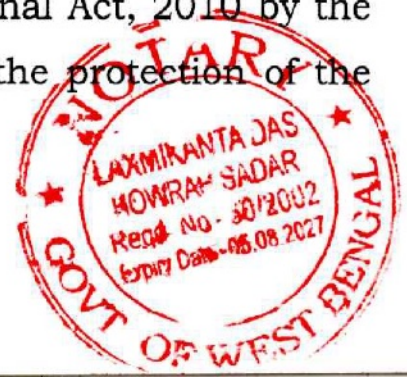
List of Dates :

20/06/2024 : The Applicant filed complaint with West Bengal Pollution Control Board.

FACTS IN BRIEF :

IT IS MOST RESPECTFULLY SHEWETH :

1. The present application is being filed under section 14 and 15 read with section 18 of the National Green Tribunal Act, 2010 by the Applicant being affected and interested in the protection of the



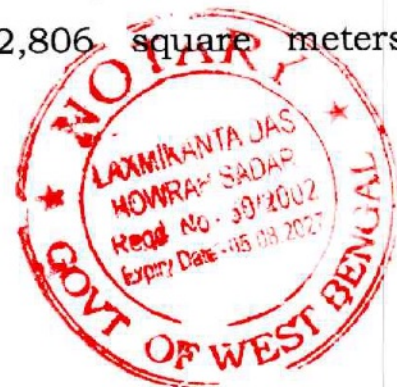
environment and ecology. The Applicant is an Advocate by profession and he has brought matters related to environmental issues before the authorities in the past.

2. That this Hon'ble Tribunal has the jurisdiction to hear the present original application as the present application and the relief sought herein involves a substantial question relating to environment and that such question arises with the implementation of the enactments specified in 'Schedule I' of the National Green Tribunal Act, 2010.
3. That the Respondent nos. 1 to 10 are the authorities of the state. The Respondent Nos. 11 & 12 are the owners and developers of real estate projects named 'Tarang', 'Town House' and 'Sangati' being constructed on a part of property of Shristinagar Township project who have been filling and encroaching river Garui for construction of the projects and dumping debris into river Nunia. The projects 'Tarang', 'Town House' and 'Sangati' are comprised within C.S. Plot Nos. 1709(P), 1711, 1712(P), 1713 to 1728, 1977 and 1978 of Mouza - Ganrui (J.L. No. 12) and Plot Nos. 389(P), 391(P), 392(P), 388(P), 395(P), and 396 of Mouza - Gobindapur, (J.L. No. 18), and Plot Nos. 368 of Mouza - Gopalpur (J.L. No. 10) and Plot Nos. 3 to 5, 7, 7/519, 7/520, 7/521, 7/522, 7/523, 7/524, 7/525, 7/526/ 7/527, 8 to 11, 12(P), 13(P), 15(P), 16(P), 17(P), 18(P), 19, 19/390, 19/393, 19/394, 19/395, 19/396, 19/397(P), 19/399, 20, 20/402, 21(P), 46(P), 117(P), 118 to 121.



121/465, 122, 123(P) of Mouza – Kumarpur, (J.L. No. 19). All plots fall under Asansol North and South Police Station, Kanyapur Satellite Township, District - Paschim Burdwan within the jurisdiction of Asansol Municipal Corporation, PIN – 713305. The promoter/developers have not obtained Environmental Clearance from the State Environment Impact Assessment Authority (SEIAA), West Bengal prior to commencement of the construction activities. More than 1,00,000 square meters of built up area is under construction which constitutes a gross violation of the Environmental Impact Assessment Notification, 2006. They are filling up portions of water streams/rivers and are constructing several bungalows /buildings by encroaching river Garui.

4. That the Applicant has filed this application against construction of projects 'Tarang' 'Town House' and 'Sangati' without getting Environment Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA), West Bengal, encroachment of Garui river for the construction and dumping of debris into Nunia river.
5. All the projects i.e. 'Tarang', 'Town House', and 'Sangati' have built-up areas of more than 20,000 square meters each. The built - up area of Tarang is more than 63,000 square meters, built-up area of Town House is more than 1,14,092 square meters and built-up area of Sangati is about 32,806 square meters respectively.



6. That the applicant searched the website of Environment Department, Government of West Bengal to find details of any application for environmental clearance made by the project proponents but he found that application for grant of environmental clearance for project 'Tarang' and 'Town House' was pending with present status - "Violation reported" while no application was found for the project 'Sangati' therein which shows how EIA, Notification 2006 is being violated and thousands of square meters of built-up area are being constructed without environmental clearance. To date, thousands of square meters of built-up area have already been constructed in violation of environmental laws and regulations

Print out copy of the details as found from the website of the Environment Department, Government of West Bengal regarding details of environmental clearance application is annexed herewith and marked as Annexure - I.

7. That it is very shocking that a statutory body being Asansol Durgapur Development Authority has entered into a venture with a real estate company to construct real estate projects by violating environmental norms and laws and by encroaching part of river Garui.



8. That river Garui falls within/passes through the project site and have been encroached upon. Boundary walls have also been raised upon the river Garui. The river Garui is a tributary of river Nunia while river Nunia is tributary of river Damodar.

Some photographs of the site are annexed herewith and marked as Annexure-II.

9. That Asansol is an industrial city, and is a non-attainment city due to massive pollution by various types of industries located in and around the city. The river Garui is a tributary of river Nunia and river Nunia is a tributary of river Damodar. Both the river plays an important role in the ecology of Asansol city but both the rivers have been heavily impacted due to various types of industrial and construction activities. They both carry toxic effluent/sewage of the city and drain such wastes into the river Damodar. They also play an important role in providing water supply to the city and in flood management of the city.

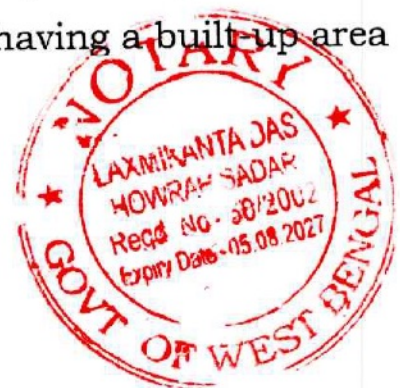
10. That the owners and the developers/promoters of the said real estate projects are continuously encroaching river Garui and have destroyed the natural flow and ecology of the rivers by discharging sewage and wastes into the rivers continuously destroying the natural flow and ecology of the rivers.

11. That the encroachment of the river, and construction activities without prior Environmental Clearance (EC) are causing severe



environmental degradation, and increasing threat of flooding in the surrounding areas i.e. the city areas along the Nunia and Garui Rivers. The said activities have altered the natural drainage pattern and adversely impacted the hydrological balance, resulting in frequent flooding and substantial hardship to the residents of the adjoining areas.

12. That the Applicant states that due to the unauthorized construction, dumping of wastes and the filling of river/water stream, there has been an increase in the frequency and intensity of floods in the nearby localities. These floods have caused havoc among the local population, damaging property, displacing people, and threatening the ecological balance of the region.
13. That the ecology of the area has been severely damaged due to the construction of the housing complex by the project proponents who have filled and encroached Garui river. The continuous dumping of soil and construction debris into Garui and Nunia rivers by the Project Proponents has further deteriorated the ecological balance of the area.
14. That the Respondents did not obtain Environmental Clearance before initiating the construction activities which is mandatory under the EIA Notification 2006 for any project likely to have a significant impact on the environment and having a built-up area of more than 20,000 sq. m.

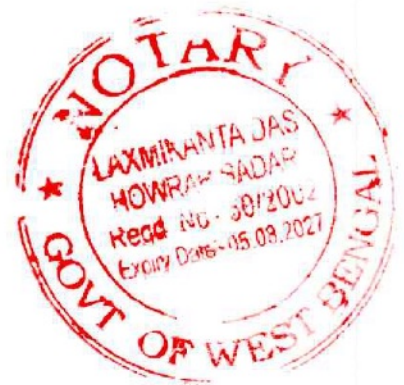


15. That the Applicant upon receipt of knowledge about filling and encroachment of Nunia and Garui rivers physically visited the site, and after finding devastation of the river he lodged a complaint with the authorities through e-mail dated 20.06.2024 reporting to them about such illegal encroachment of river Garui and Nunia and flouting of environmental norms including non-compliance of the Environmental Impact Assessment Notification, 2006 aiming to construction of the said projects.

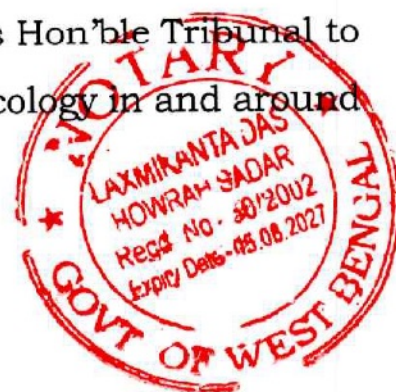
A true copy of the complaint is annexed herewith and marked as Annexure-III.

16. Your applicant states that the filling of water streams and the construction without environmental clearance pose serious threat to the environment, including irreversible damage to aquatic ecosystems, groundwater depletion, and disruption of the local ecology.

17. Your applicant states that the regulatory bodies responsible for safeguarding rivers and water streams must actively monitor and enforce legal provisions. Unfortunately, in the current scenario, these authorities have not taken decisive legal measures. Consequently, environmental degradation is continuing, and unauthorized constructions is continuing on the river Garui.

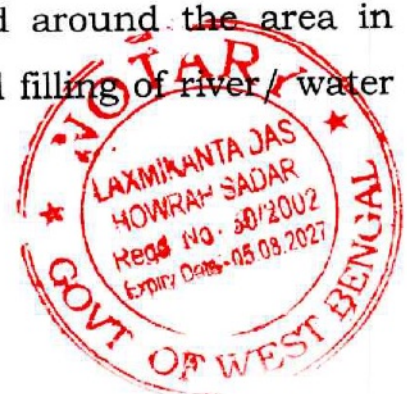


18. Your Applicant state that the construction of a large housing complex and the sudden migration of thousands of residents into the areas will significantly alter the demographic profile in vicinity of these three projects and could lead to severe environmental degradation if appropriate measures are not taken. This rapid increase in population density demands a corresponding expansion of civic amenities and infrastructure to prevent over burdening local resources. Without careful planning and proportional development of facilities such as water supply, waste management, sewage systems, and green spaces, the strain on the environment will intensify leading to long-term ecological damage and a decline in the quality of life for both new and existing residents. It is crucial to ensure that development is sustainable and that urban planning takes into account the need for adequate infrastructure to maintain environmental and social balance.
19. That Article 21 of the Indian Constitution provides the right to a clean environment and decent life as a fundamental right but due to filling of rivers and excessive pollution by illegal construction activities the right to a clean environment and decent life is being violated. Duty has been cast upon every citizen by the Constitution to exhibit compassion for all living things and to preserve the environment, including rivers and water streams.
20. Appropriate directions of serious consequences in accordance with the law are required to be passed by this Hon'ble Tribunal to protect the river Garui, river Nunia and the ecology in and around



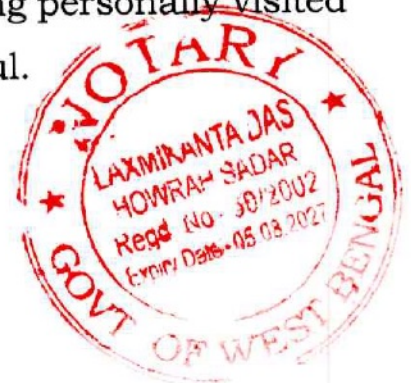
the said projects from devastation, and such other or further orders to penalize the polluters, and restore the rivers to their original status in terms of water quality, purity and bio-diversity.

21. That the inaction of the Respondent Authorities are in direct violation of all environmental legislation and fundamental principles of environmental protection. Despite being fully aware of the ongoing damage inflicted upon natural resources, including rivers, by the Project proponents. The authorities have deliberately chosen to remain silent on the matter for reasons best known to them. Such inaction not only undermines environmental laws but also fails to uphold their duty to protect and preserve the environment.
22. It is submitted that the rapid expansion of the district and the surge in population is leading to severe deterioration of environment and ecology in the region. The extensive construction activities, particularly the encroachment of river in developing areas, are causing significant environmental damage. Additionally, the widespread discharge of toxic sewage and construction debris into these water streams/rivers is further escalating the degradation of the environment.
23. The encroachment of rivers / water streams and the indiscriminate dumping of debris and solid waste are causing substantial environmental damage in and around the area in question. The relentless encroachment and filling of river / water



stream by real estate developers is significantly contributing to environmental degradation.

24. That the EIA Notification, 2006 requires any construction project having a built-up area of over 20,000 square meters to obtain environmental clearance prior to commencement of construction activities.
25. It is submitted that the respondents are aware of the fact that the degradation of rivers / water streams will result in flooding and destruction of the environment. Yet, have made the meaning and purport of the term "State" a farce aiming to indulge in sabotaging wishes of the State outlined through various laws on environment enacted by the legislators who are the representatives of the people of the country.
26. It is submitted that due to aforesaid illegal activities of the Project Proponents portions of Garui river within the project area has become very narrow and got converted into a drain only. It is turning toxic due to continuous encroachments and pollution.
27. Your Applicant also gathered news articles showing that river Garui is being devastated due to continuous encroachments and dumping of wastes. It is also shown in a news article that the Mayor of Asansol Municipal Corporation having personally visited the site and declared the project to be unlawful.



Some new articles are annexed herewith and marked as Annexure-IV

28. That the Respondent Authorities have ignored the filling of river Garui and the violation of environmental regulations in the area, seemingly for their own reasons. Despite the matter being reported multiple times in national newspapers, the local authorities have shown no commitment to address the issue and have taken no corrective action. This persistent inaction reflects a serious disregard for environmental protection and public health, undermining the enforcement of laws designed to safeguard natural resources and ensure community well-being.
29. That despite of the complaints no actions were taken by the Respondent Authorities and the river Garui is still being encroached and debris are still being dumped into the river Garui and Nunia. Construction of the said project is going on in violation of the EIA, Notification 2006. The Respondent Authorities have failed in performing their duties.
30. That clause (g) of article 51A of the Constitution stipulates that it shall be the duty of every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wildlife and to have compassion for living creatures.
31. That the adverse consequences of encroachment of river and construction thereupon represent a serious and urgent issue that



requires immediate attention. The detrimental impacts are self-evident and include significant environmental degradation, disruption of local ecosystems, and increased vulnerability to flooding. These actions not only compromise the ecological integrity of the region but also undermine essential water resources crucial for sustaining both human populations and wildlife. Immediate intervention is required to halt these destructive practices, restore affected water streams, and ensure compliance with environmental regulations to prevent further harm.

32. The Respondents are guilty of allowing the environment to be destructed due to construction of the said projects by filling and encroaching part of river Garui purely with commercial purposes.
33. The situation is so serious that necessary directions are needed to be passed by this Hon'ble Tribunal for restoring the river Garui to its original size and features passing through the said projects and furthers orders for penalising the polluters who have rampaged the environment by encroaching the river Garui, dumping debris into river Nunia and carrying out construction works without obtaining environmental clearance.
34. That the respondent authorities have brushed aside the matter filling of the river Garui and violation of environmental laws in the said area for reasons best known to them.



35. That the respondents are in violation of many laws, rules and norms related to the environment.
36. That the harmful effects of construction without environmental clearance, and filling of river and erecting permanent constructions upon the river is a very serious social and environmental issue which needs to be strongly dealt with.
37. That the Applicant, driven by the urgent need to safeguard the environment, local ecology, and water streams, finds it deeply troubling that despite the Mayor of Asansol Municipal Corporation having personally visited the site and declared the project to be unlawful (as found from news reports), the construction continues unabated, with the Respondents continuously encroaching the water streams. Therefore, the Applicant respectfully seeks to file the present application based on the following, among other grounds :

GROUND S :

- I. FOR THAT the Respondent Nos. 11 and 12 are destructing the environment and ecology of the impugned area by encroaching river Garui and by carrying construction activities without obtaining prior Environmental Clearance (EC) from the SEIAA, West Bengal though each of three projects have built up area above 20,000 square meters.



- II. FOR THAT the Respondent nos. 11 and 12 have knowingly encroached upon river Garui for their benefit at the cost of the environment.
- III. FOR THAT the Applicant has annexed photographs, news reports to show how the river Garui is being encroached and filled up with debris.
- IV. FOR THAT the Applicant has annexed documents to prove that construction work is being carried at the site without obtaining Environmental Clearance from the State Environment Impact Assessment Authority (SEIAA), West Bengal.
- V. FOR THAT the Applicant also lodged complaint with the authorities by his email but they did not take any steps.
- VI. FOR THAT authorities should had taken necessary steps against the illegal acts of the Respondent no. 11 and 12 who were encroaching the river Garui and carrying construction activities by violation EIA, Notification, 2006.
- VII. FOR THAT the Respondent Authorities are duty bound to stop construction activities without Environmental Clearance and to restore river Garui and Nunia in their original shape and character free from any contamination.



- VIII. FOR THAT the failure of the Respondent Authorities in taking any legal steps has resulted in the issue to aggravate and violation of environmental laws to continue.
- IX. FOR THAT the Respondent Authorities ought to have considered that encroachment of river Garui and dumping of waste into river Nunia is against the environment which will result in massive flooding in the city of Asansol.
- X. FOR THAT the Asansol Durgapur Development Authority being a statutory body should not have got itself involved in violation of environmental laws and encroachment of river Garui.
- XI. FOR THAT the failure of the respondents is violative of many environmental laws and norms.
- XII. FOR THAT the acts of the Respondents is a violation of the principles of sustainable development.
- XIII. FOR THAT the wrong doers should be stopped and river Garui should be reinstated in its original size and character and all the structures constructed upon the said river should be demolished.
- XIV. FOR THAT the applicant's prayers should be considered in positive for betterment of the environment.



XV. FOR THAT the applicant is entitled to file this application as per section 18(2) of the National Green Tribunal Act, 2010.

LIMITATION :

This application is within limitation as the same is preferred within the stipulated time period u/s 14 of the National Green Tribunal Act, 2010. The first cause of action arose on 20.6.2024 when the Applicant got to know about the damage being caused to the river Garui and the environment by the project proponents and since then the cause of action is continuing because construction activities are still going on and hence the present application is filed within limitation period

INTERIM RELIEF :

As an interim relief, the applicant prays that the Hon'ble Tribunal be pleased to :

- a. Hon'ble Tribunal may be pleased to direct the Respondents to immediately stop all construction activities of project 'Tarang', 'Town House' and 'Sangati' at C.S. Plot No. 1709(P), 1711, 1712(P), 1713 to 1728, 1977 and 1978 of Mouza – Ganrui (J.L. No. 12) and Plot Nos. 389(P), 391(P), 392(P), 388(P), 395(P), and 396 of Mouza – Gobindapur, (J.L. No. 18), and Plot Nos. 368 of Mouza – Gopalpur (J.L. No. 10) and Plot Nos. 3 to 5, 7, 7/519, 7/520, 7/521, 7/522, 7/523, 7/524, 7/525, 7/526, 7/527, 8



to 11, 12(P), 13(P), 15(P), 16(P), 17(P), 18(P), 19, 19/390, 19/393, 19/394, 19/395, 19/396, 19/397(P), 19/399, 20, 20/402, 21(P), 46(P), 117(P), 118 to 121, 121/465, 122, 123(P) of Mouza – Kumarpur, (J.L. No. 19). All plots fall under Asansol North and South Police Station, Kanyapur Satellite Township, District - Paschim Burdwan within the jurisdiction of Asansol Municipal Corporation, PIN – 713305.

- b. Constitute a High-level Multi-Disciplinary Committee involving officials from Central Pollution Control Board, Ministry of Environment, Forest and Climate Change, Govt. of India, West Bengal Pollution Control Board, SEIAA, West Bengal to inspect the project site and calculate the total built-up area of the project, original width of the river Garui, remedial measures and calculation of environmental compensation and submit report before this Hon'ble Tribunal.
- c. Direct the respondents not to dump or allow dumping of any waste, construction debris into the river Garui and Nunia.
- d. Any order as the Hon'ble Tribunal may deem fit in the interest of justice.



PRAYER :

For the reasons stated above, it is humbly prayed that this Hon'ble Tribunal may be pleased to :

- a. Hon'ble Tribunal may be pleased to admit the Application and issue notice upon the Respondents ;
- b. Direct the Respondent Authorities to safeguard both the rivers viz. Garui and Nunia from any contamination or pollution ;
- c. Direct the Respondents to immediately stop all construction activities, demolish and remove all Reinforced Concrete Cement Structures from the river Garui and remove all debris from river Nunia ;
- d. Impose heavy penalty and environmental compensation upon the developers and owners as per the concept of Polluter pays Principal and initiate prosecution against the erring respondents for violation of environment norms.
- e. Direct the Respondent Authorities to take all steps to ensure that the ecology of the rivers are restored and healthy quality of water is maintained ;
- f. Direct and appoint a multi-disciplinary high level committee to supervise the demolition of the buildings and restoration of the rivers and submit monthly reports before this Hon'ble Tribunal.



- g. Direction fixing of responsibility and initiation of criminal proceedings against the erring officers who failed to stop the destruction of the environment by the Project Proponents.
- h. Any order as the Hon'ble Tribunal may deem fit in the interest of justice.



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EASTERN ZONE BENCH AT KOLKATA

Original Application No. /2024/EZ

In the matter of :

Ashish Kumar

..... Applicant

-Vs-

The State of West Bengal & Ors.

..... Respondents

Before the Notary Public
Howrah

18 Dec 2024

AFFIDAVIT

I, Ashish Kumar, son of Dinesh Singh, aged about 32 years, residing at 14, N. S. Road Asansol, P.S. Asansol South & District - Paschim Burdwan, West Bengal, PIN - 713301 do hereby solemnly affirm and state as follows :

1. That I am the applicant in the above-mentioned application and competent to swear and affirm this Affidavit.
2. That I have read over the contents of the accompanying affidavit and the same are true to the best of my knowledge and belief and is drafted on my instruction.



Ashish Kumar
Deponent

VERIFICATION

Verified on this 18th day of December, 2024 at Howrah that the contents of the above original application are true and correct. No part of it is false and nothing material has been concealed there from.

Identified by

Rajoy Ghosh
Advocate

SOLEMNLY AFFIRMED AND DECLARED
BEFORE ME BY THE DEPONENT ON
IDENTIFICATION OF ADVOCATE

Ashish Kumar
Deponent

Place Judges Court
Howrah - 711101
W.B. India

18.12.24
LAXMIKANTA DAS
NOTARY HOWRAH
Govt. of West Bengal

18 DEC 2024

SEIAA

Name (Project proponent)

Submitted on (Date to Date)

EC Granted on (Date to Date)

Category

Type

District

Search Results

Show entries

Search:

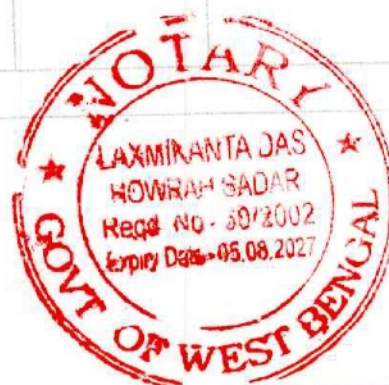


Sl.No.

Sl.No.	Name (Project proponent)	Project Name	Category	District	Present Status	EC granted on (DD-MM-YYYY).
0001	M/S Bengal Shristi Infrastructure Development Limited	Proposed G +16 Residential Housing Project	Building and Construction/Township	Burdwan	Stipulated conditions issued	No Date Set
File No.	Address (Project proponent)	Project Location	Type	Submitted on (DD-MM-YYYY)	Timeline	EC document
EN/T-II-1/060/2016	Plot X - 1,2,3, Block EP, Sector 5, Salt Lake City,	Durgapur City Centre over C.S Plot No - 3601(P),Khatian No - 1362/ Mouza Faridpur J.L No - 74, P.s D	Expansion	01-09-2016	<u>Timeline</u>	No File No File No File No File No File

Sl.No.	Name (Project proponent)	Project Name	Category	District	Present Status	EC granted on (DD-MM-YYYY).
0002	M/S Bengal Shristi Infrastructure Development Limited	Town House Project	Building and Construction/Township	Burdwan	Stipulated conditions issued	No Date Set
File No.	Address (Project proponent)	Project Location	Type	Submitted on (DD-MM-YYYY)	Timeline	EC document
EN/T-II-1/002/2012	Plot No. X-1,2,3, Block EP, Sector - 5, Salt Lake City, Kolkata - 700 098.	Mouza: Gopalpur, J.L. No. 10, 1 Plot; Kanyapur, Asansol, Burdwan.	New	03-01-2012	<u>Timeline</u>	No File No File No File No File No File

Sl.No.	Name (Project proponent)	Project Name	Category	District	Present Status	EC granted on (DD-MM-YYYY).
0003	Bengal Shristi Infrastructure Development Ltd	Residential Apartments TARANG	Building and Construction/Township	Burdwan	Stipulated conditions issued	No Date Set
File No.	Address (Project proponent)	Project Location	Type	Submitted on (DD-MM-YYYY)	Timeline	EC document
EN/T-II-1/010/2012	Plot no - X-1,2,3 Block EP, Sector v	Mouza - Ganrui, Govindpur, Kumarpur, PS - Kanyapur, Ward NO - 2,30,31	New	20-02-2012	<u>Timeline</u>	No File No File No File No File No File

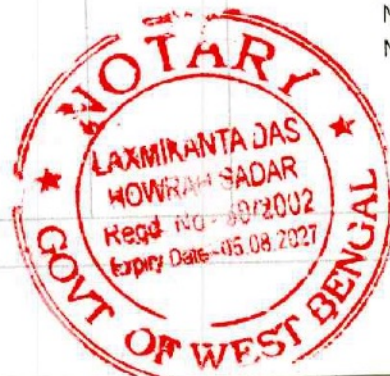


SI.No.

SI.No.	Name (Project proponent)	Project Name	Category	District	Present Status	EC granted on (DD-MM-YYYY).
0004	M/s Bengal Shristi Infrastructure Dev. Ltd.	Five Star Hotel	Building and Construction/Township	North 24 Parganas	EC Granted	22-09-2009
File No.	Address (Project proponent)	Project Location	Type	Submitted on (DD-MM-YYYY)	Timeline	EC document
EN/T-II-I/027/2007	Ganga Jamuna Building, 28/1 Shakespeare Sarani, Kol - 700 017	New Town, Rajarhat,	New	06-02-2007	<u>Timeline</u>	<u>Download/View</u> (../uploadfiles/15077065481.pdf) No File No File No File No File

SI.No.	Name (Project proponent)	Project Name	Category	District	Present Status	EC granted on (DD-MM-YYYY).
0005	M/s Bengal Shristi Infrastructure Dev. Ltd.	Logistics Hub cum Truck Terminal Project	Building and Construction/Township	Burdwan	EC Granted	28-10-2009
File No.	Address (Project proponent)	Project Location	Type	Submitted on (DD-MM-YYYY)	Timeline	EC document
EN/T-II-I/048/2007	Ganga Jamuna Building, 28/1 Shakespeare Sarani, Kol - 700 017	Mangalpur, R.S. Plot No. 161, 162, 163, Mouza Ronal, Raniganj.	New	18-04-2007	<u>Timeline</u>	<u>Download/View</u> (../uploadfiles/15077068061.pdf) No File No File No File No File

SI.No.	Name (Project proponent)	Project Name	Category	District	Present Status	EC granted on (DD-MM-YYYY).
0006	M/s Bengal Shristi Infrastructure Dev. Ltd.	Shristinagar Phase 1B an integrated township	Building and Construction/Township	Burdwan	EC Granted	27-10-2009
File No.	Address (Project proponent)	Project Location	Type	Submitted on (DD-MM-YYYY)	Timeline	EC document
EN/T-II-I/153/2007	"Ganga Jamuna Building", 28/1, Shakespeare Sarani, Kol - 700 017	Mouza Ganrui, Gobindapur, Kumarpur, JL. No. 10, 12 14, 18, PS. Kanyapur, Ward No. 30, Asansol	New	27-11-2007	<u>Timeline</u>	<u>Download/View</u> (../uploadfiles/15077071921.pdf) No File No File No File No File



SI.No.

SI.No.	Name (Project proponent)	Project Name	Category	District	Present Status	EC granted on (DD-MM-YYYY).
0007	M/s Bengal Shristi Infrastructure Development Limited	Residential Project(Tarang)	Building and Construction/Township	Burdwan Paschim	Violation reported	No Date Set
File No.	Address (Project proponent)	Project Location	Type	Submitted on (DD-MM-YYYY)	Timeline	EC document
EN/T-II-I/041/2019	Plot No.-X-1,2,3, Block EP, Sector-5, Salt Lake City, First Floor, Kolkata 700098	Kanyapur, Asansol Burdwan West Bengal	New	06-02-2020	<u>Timeline</u>	No File No File No File No File No File

SI.No.	Name (Project proponent)	Project Name	Category	District	Present Status	EC granted on (DD-MM-YYYY).
0008	M/s Bengal Shristi Infrastructure Development Limited	Town House Project	Building and Construction/Township	Burdwan Paschim	Violation reported	No Date Set
File No.	Address (Project proponent)	Project Location	Type	Submitted on (DD-MM-YYYY)	Timeline	EC document
EN/T-II-I/042/2019	Plot Number:X-1,2,3, Block EP, Sector- 5, Salt Lake City, Floor, Kolkata 700098	Kanyapur, Asansol West Bengal Mouza- Kumarpur -JL no. 19 -43 plots Mouza Ganrui - JL No. 12,21 Plots	New	06-02-2020	<u>Timeline</u>	No File No File No File No File No File

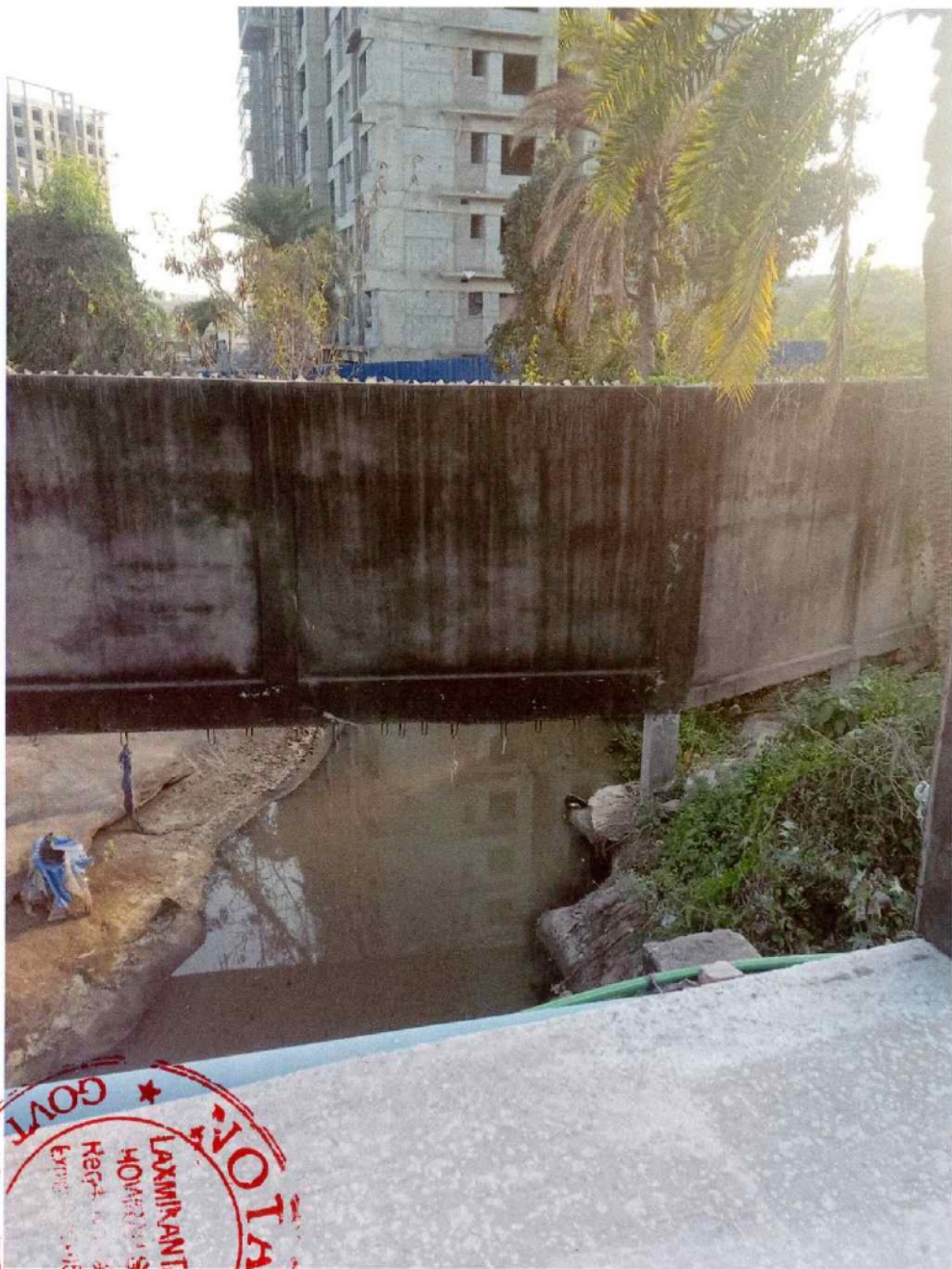
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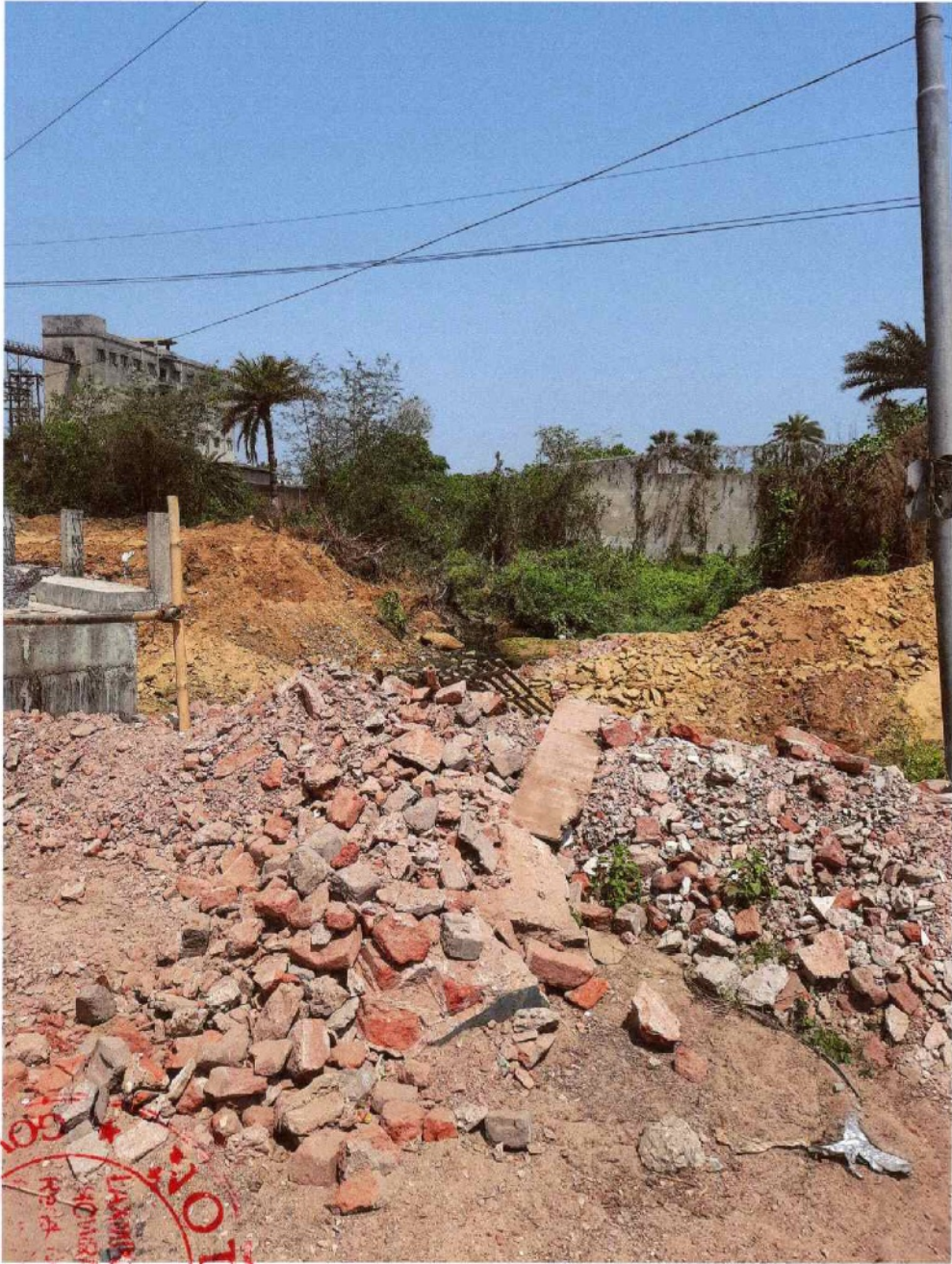
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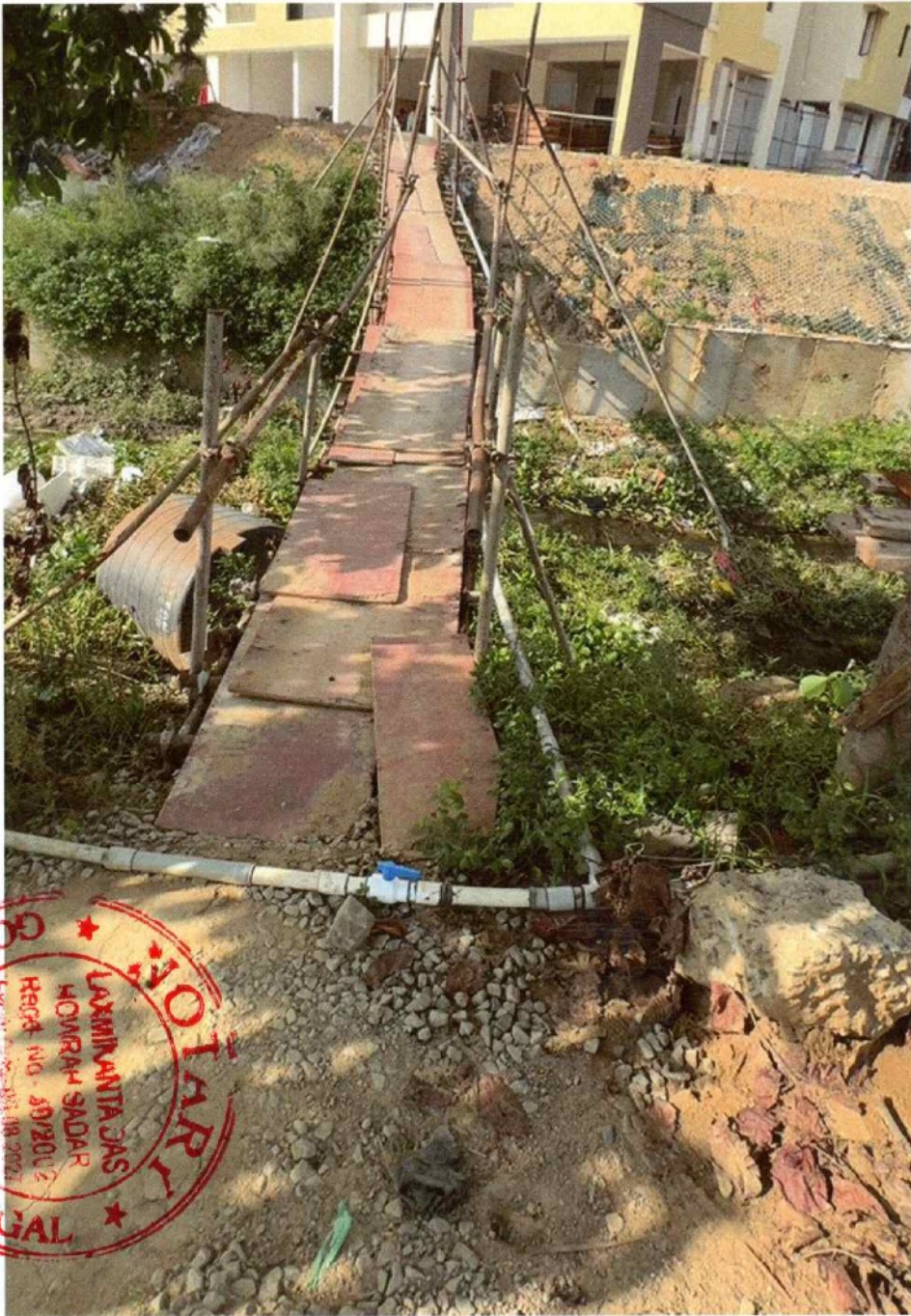




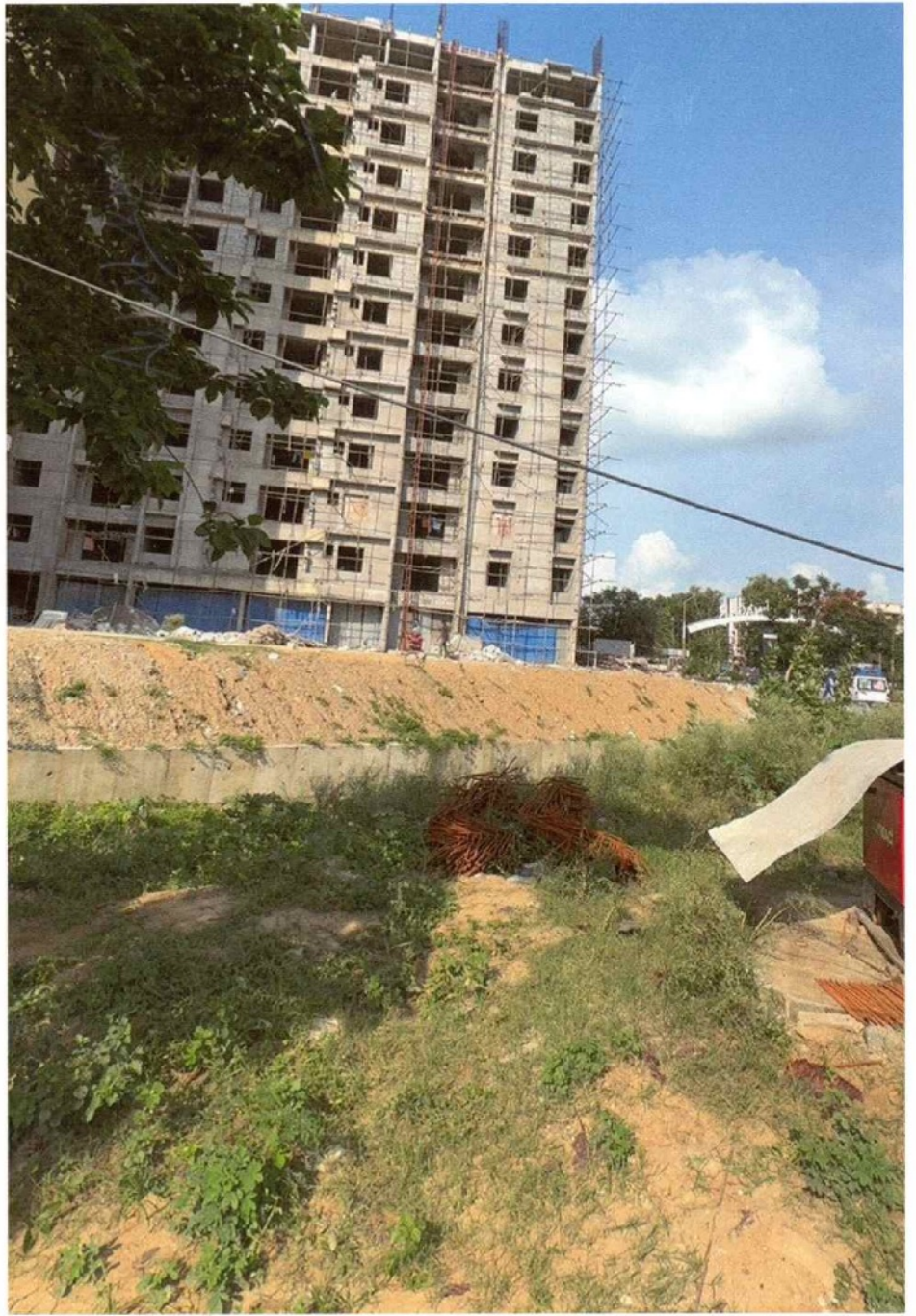
GOVT OF WEST BENGAL
NO. 147
LAXMIKANTA DAS
HOVERING SADR
Regd. No. 3012002
EPRD
15.03.2027

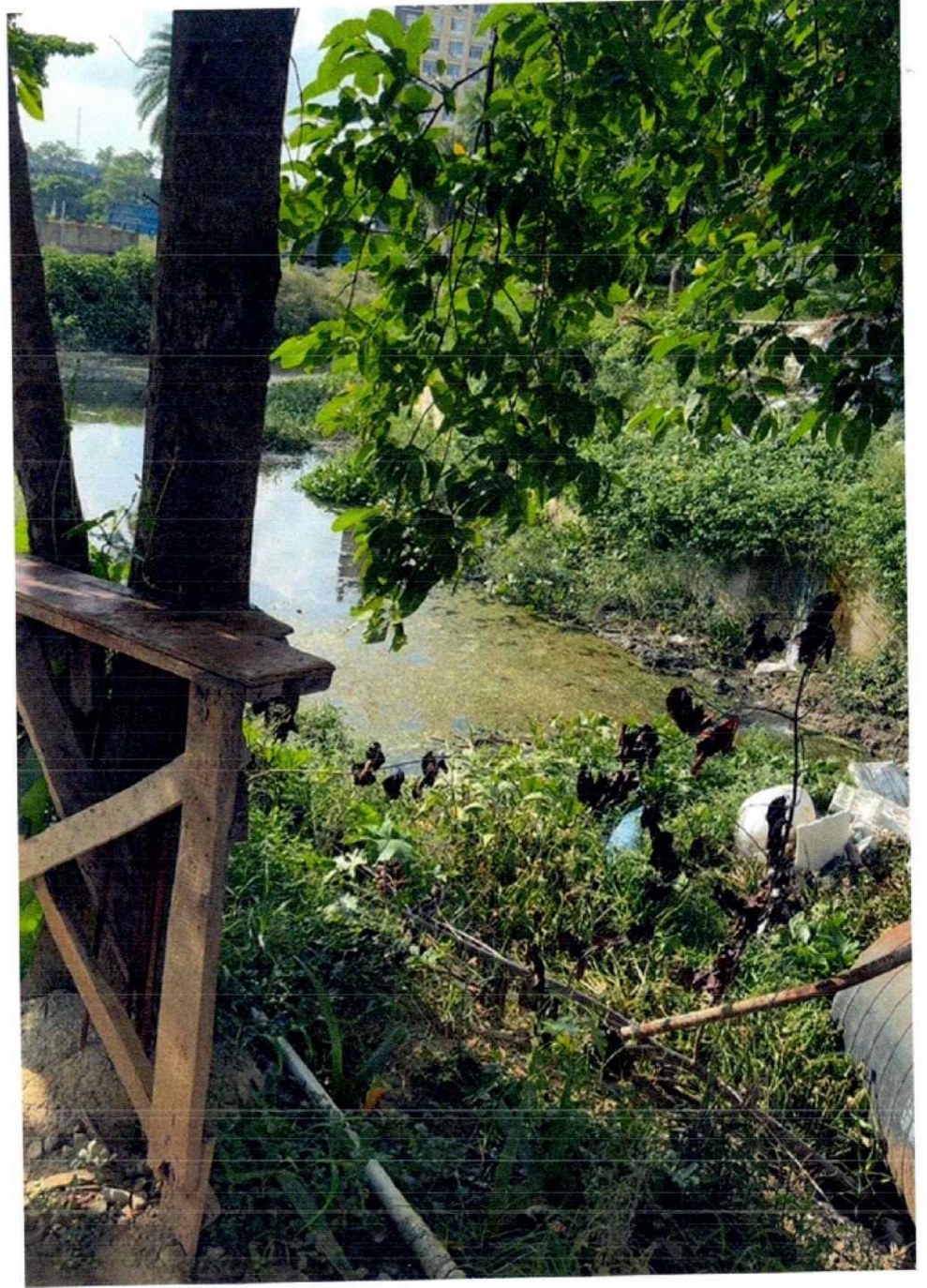
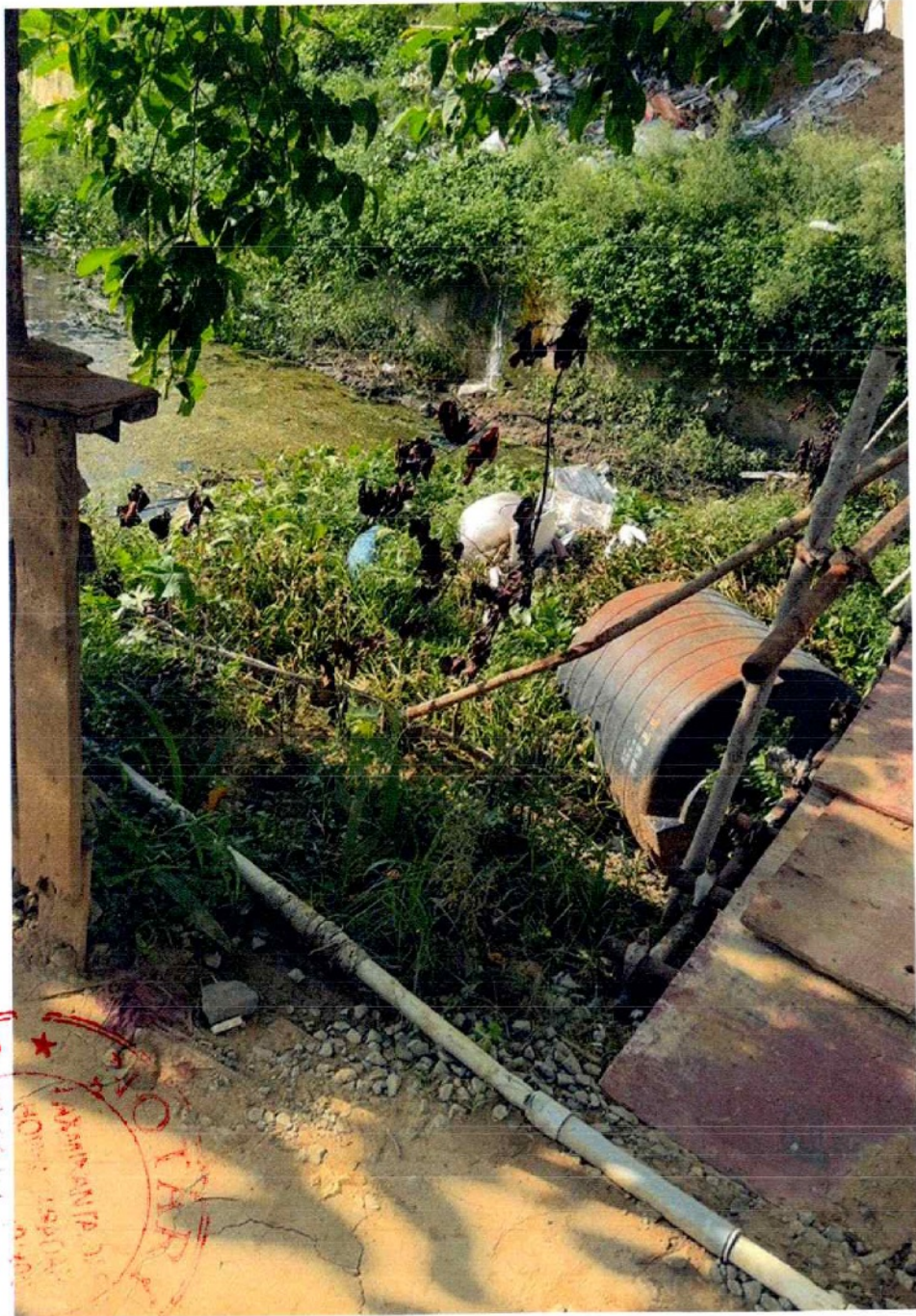


GOVT OF WEST BENGAL
NOTARY
LAKSHMI PRANTA DAS
40, HINDUSTANI SALDAH
KOLKATA - 700002
033-255082952



GOVT. OF WEST BENGAL
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LAKHMINANTA DAS
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HORD. NO. 50/2002
Encl. No. 18/2002





GOVT OF VIETNAM
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OFFICE
OF INVESTIGATION

Subject : Complaint against construction of a huge housing complex having a build-up area of more than 20,000 square meters without having any Environmental Clearance at Shristinagar Tarang at Kanyapur, Shristinagar, Asansol, Paschim Burdwan, West Bengal - 713305 and filling of a part of Garui and Nunia river.

From: ashish657@yahoo.com (ashish657@yahoo.com)

To: secy-moef@nic.in; ms.wbpcb-wb@bangla.gov.in; environmentwb@gmail.com

Date: Thursday 20 June, 2024 at 04:47 pm IST

To
The Secretary
Ministry of Environment, Forest and Climate Change
Government of India

The Member Secretary
West Bengal Pollution Control Board

The Member Secretary
SEIAA, West Bengal

Subject : Complaint against construction of a huge housing complex having a build-up area of more than 20,000 square meters without having any Environmental Clearance at Shristinagar Tarang at Kanyapur, Shristinagar, Asansol, Paschim Burdwan, West Bengal - 713305 and filling of a part of Garui and Nunia river.

Sir,

I am compelled to bring to your notice that Shristinagar Tarang Housing project is being constructed without having any Environment Clearance and by filling up a part of Nunia and Garui River.

The construction work is going on rapidly by violating laws for the environment. The ecosystem of the area of the said project is devastated. Various types of construction materials like cement, sand, etc. are stacked openly at the project site and polluting the air.

Monsoon is approaching the city and due to destruction of Garui and Nunia Rivers the entire city will have to face waterlogging and flooding.

Under the circumstances, you are requested to carry out an inspection at the site, direct the project proponents to stop any construction activity, restore Nunia and Garui River and take stringent legal action against the polluters/project proponents.

Thanking you,
Truly yours,

Ashish Kumar
14, N. S. Road, Asansol
Paschim Burdwan 713301
Mob: 9832181878



MAMATA BANERJEE

INDIA VS AUSTRALIA 1ST TEST

VIRAT KOHLI

ট্যাগ দুর্নীতি



লাইভ রাজ্য ভারত আন্তর্জাতিক রাজনীতি সিতারা লাইফস্টাইল সুখীভব

ETV Bharat / State

Garui River Ttheft : গাঁড়ুই নদী চুরি! পরিদর্শনে বেরিয়ে তাজ্জব মেয়র - mayor is out to inspect the garui river theft

আসানসোলের প্রাচীন গাঁড়ুই নদী উধাও, পরিবর্তিত হয়েছে ছোট নালাতে। পরিদর্শনে বেরিয়ে অবাক আসানসোলের পৌরকর্তারা। খুব শীঘ্রই কড়া ব্যবস্থা নেওয়ার বার্তা (mayor is out to inspect the garui river theft)।



লোপাট হয়ে গিয়েছে গাঁড়ুই নদী

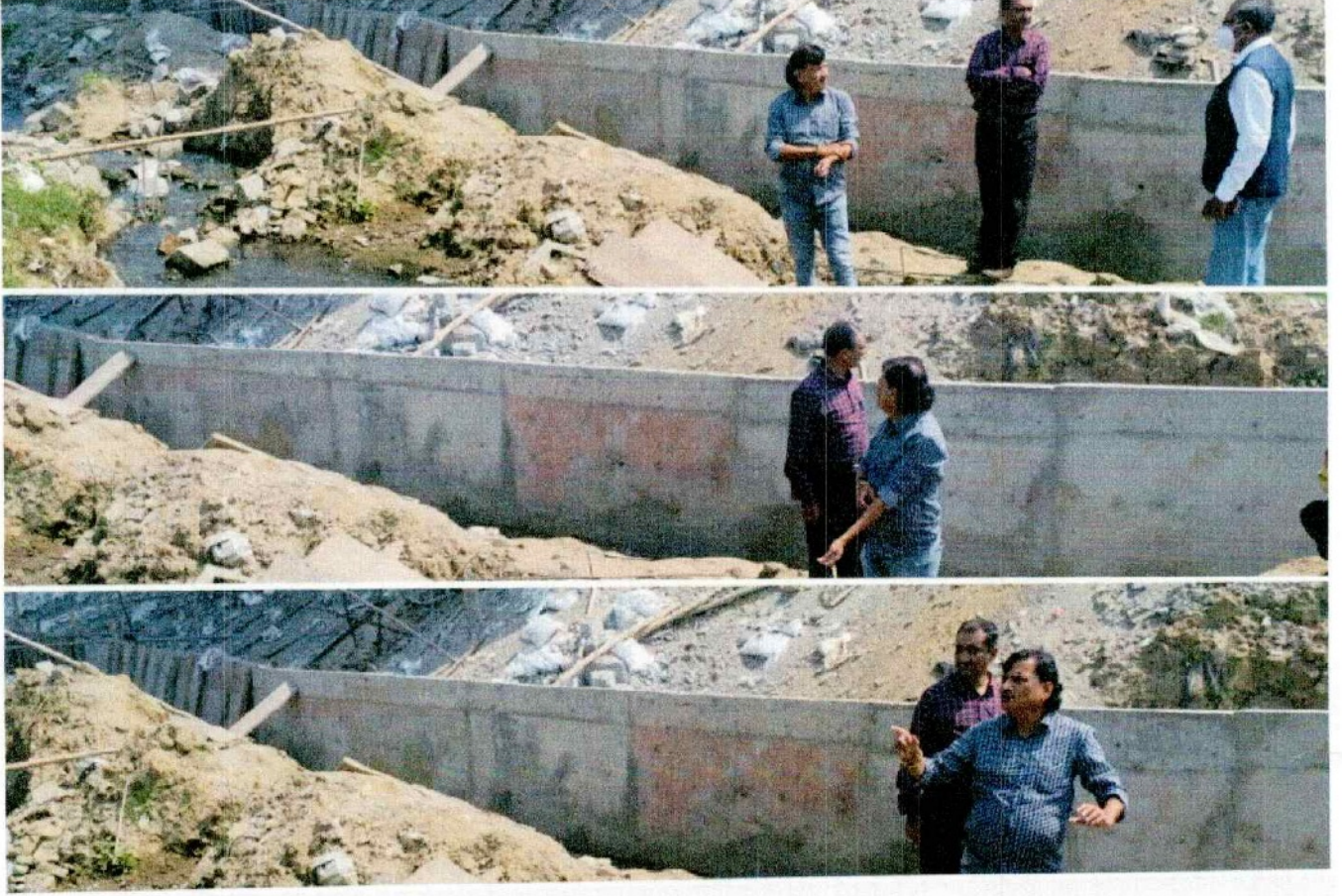


By

Published : Mar 4, 2022, 9:22 PM IST



আসানসোল, 4 মার্চ : আসানসোলের বহুতল আবাসন প্রকল্প সৃষ্টিগর এলাকায় লোপাট হয়ে গিয়েছে গাঁড়ুই নদী। আসানসোলের এই প্রাচীন নদী রূপান্তরিত হয়েছে ছোট নালাতে। পরিদর্শনে বেরিয়ে এমন চিত্র দেখে অবাক হয়ে গিয়েছেন আসানসোলের মেয়র বিধান উপাধ্যায়। তাঁর সঙ্গে ছিলেন ডেপুটি মেয়র অভিজিৎ ঘটক-সহ অন্যান্য পৌরকর্তারা। দ্রুত ব্যবস্থা নেওয়ার আশ্বাস দিয়েছেন তারা।

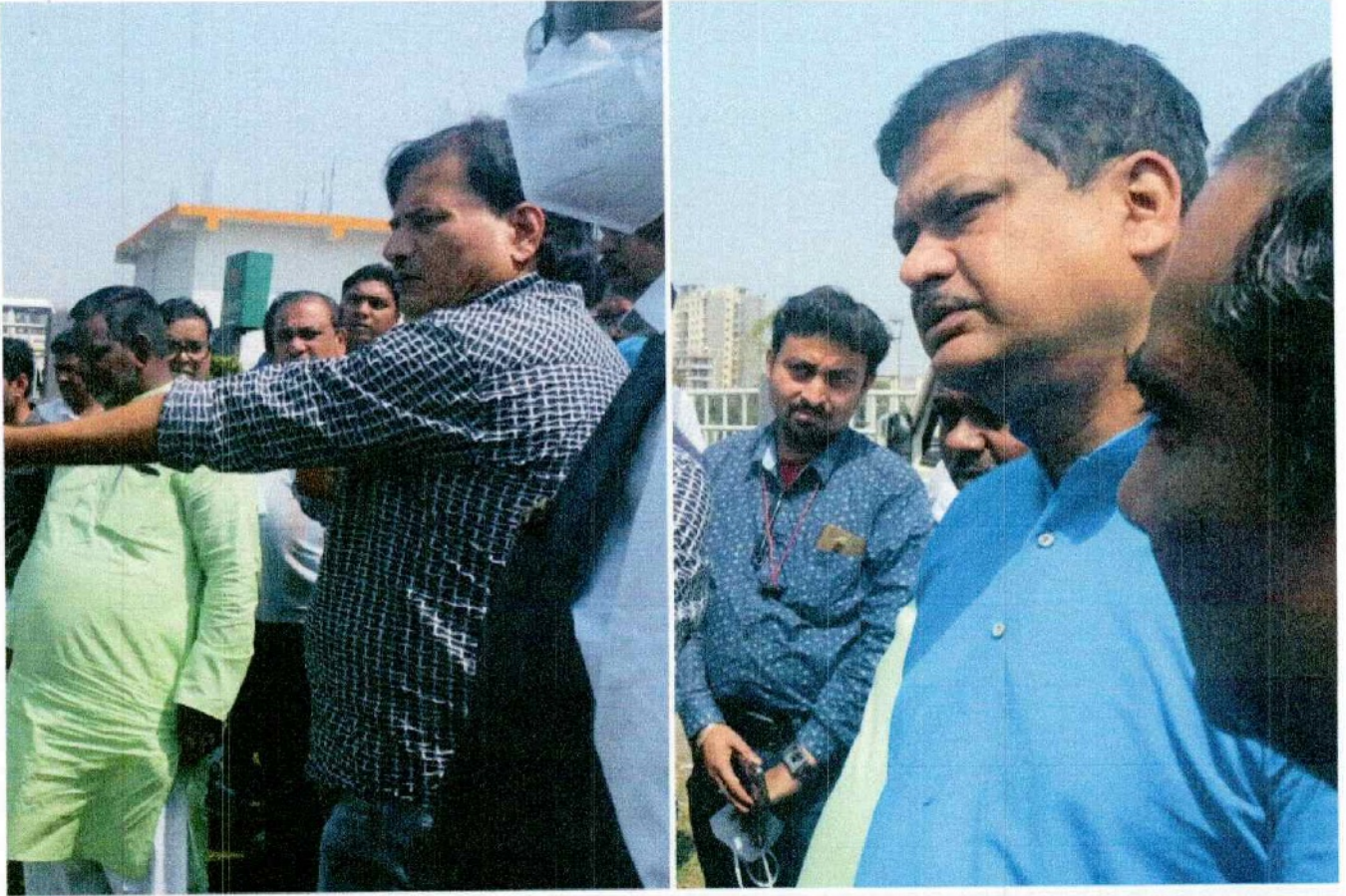


পরিবর্তিত হয়েছে ছোট নালাতে

কয়েক মাস আগেই ভয়াবহ বন্যা পরিস্থিতির সৃষ্টি হয়েছিল আসানসোল শহরে। অভিযোগ উঠেছিল গাঁড়ুই নদী জ্বরদখলের ফলে নদীর গতিপথ অবরুদ্ধ হয়েছে। আর তাই অতিবর্ষণের ফলে নদীর জল ছাপিয়ে প্লাবিত হয়েছে গোটা আসানসোল। পৌরভোন্টের আগে সমস্ত রাজনৈতিক দলের প্রধান ইস্যু ছিল গাঁড়ুই নদীর সংস্কার। আর তাই মেয়রের চেয়ারে বসার পরেই বিধান উপাধ্যায় গাঁড়ুই নদী-সংস্কারের জন্য উদ্যোগী হন (Garui River Ttheft)।

আরও পড়ুন : Asansol Municipal Corporation : সবসময় খোলা থাকবে অফিসের দরজা, আসানসোলের মেয়রের অভিনব সিদ্ধান্ত





পরিদর্শনে বেরিয়ে তাজ্জব মেয়র

এদিন সেইমতো বিভিন্ন এলাকা পরিদর্শন করেন তিনি। আসানসোল সৃষ্টিনগর আবাসন এলাকায় যেখানে তাঁর নিজস্ব আবাসন সেখানে গিয়ে নির্মীয়মাণ বহুতলের কাছে গিয়ে তিনি দেখতে পেলেন কার্যত অবরুদ্ধ করে দেওয়া হয়েছে। লোপাট হয়ে গিয়েছে গাঁড়ুই নদী। সেই নদী রূপান্তরিত হয়েছে ছোট নালায়। এমনকি পাইপ দিয়ে নদীর গতিপথকেও অবরুদ্ধ করে দেওয়া হয়েছে। নদীর দু'পাশে জবরদখল করে চলছে বহুতলের নির্মাণ।



00:00 | 00:00



আসানসোলার এই প্রাচীন নদী রূপান্তরিত হয়েছে ছোট নালাতে

এমন দৃশ্য দেখে হতবাক হয়ে গিয়েছেন পৌরকর্তারা। মেয়র বিধান উপাধ্যায় বলেন, "আমরা অবিলম্বে ভূমি ও ভূমি রাজস্ব বিভাগ থেকে নদী কতটা চওড়া এবং নদীর গতিপথ সম্পর্কিত সমস্ত তথ্য নেব। যেখানেই বেআইনি কিছু প্রমাণ হবে, কড়া ব্যবস্থা নেওয়া হবে।"

আরও পড়ুন : Asn Councillor's Oath : কাগজ উল্টো ধরেই শপথ কাউন্সিলরের!

একই সুরে কথা বলেছেন আসানসোল পৌরনিগমের ডেপুটি মেয়র অভিজিৎ ঘটক। তিনি বলেন, "নদীর দু'পাশ থেকে জ্বরদখলকারীদের হঠানো হবে। নদীকে পুনরায় আগের চেহারায় ফেরানো হবে।"

পৌরকর্তাদের এই তোড়জোড় দেখে খুশি এলাকার মানুষ। স্থানীয় বাসিন্দা অনিমেধ দাস জানান, বর্ষাকালে আমাদের খুব চিন্তায় রাত্রিযাপন করতে হয়। বন্যার জলে প্রায় একতলা ঘর পর্যন্ত ভেসে যায়। বিপদ নিয়ে আমরা বসবাস করি। এবার মনে হচ্ছে কিছু একটা সুরাহা হবে।

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Asansol Municipality

ABOUT THE AUTHOR



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সম্বন্ধীয় প্রতিবেদন



সাধারণতন্ত্র দিবসে দিল্লির কুচকাওয়াজে সুযোগ মিলন আসানসোলার করোজ ছাত্রী

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TAB CORRUPTION



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Garui River Theft: Mayor is out to inspect the Garui River theft

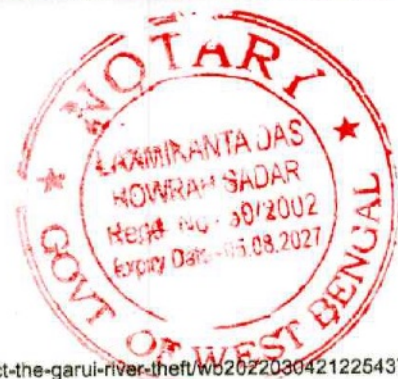
The ancient Garui river in Asansol has disappeared, turned into a small drain. The mayor of Asansol is surprised when he comes out to inspect it. The mayor is out to inspect the Garui river theft. The message is that strict action will be taken very soon.



The Gandui River has been destroyed.



By
Published : Mar 4, 2022, 9:22 PM IST



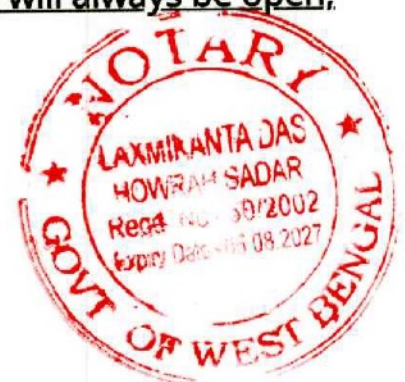
Asansol, March 4: The Gandui river has been destroyed in the Srishtinagar area of Asansol's multi-storey housing project. This ancient river of Asansol has been transformed into a small drain. Asansol Mayor Bidhan Upadhyay was surprised to see such a picture during his inspection. He was accompanied by Deputy Mayor Abhijit Ghatak and other municipal officials. They have assured to take immediate action.



Changed into a small stream

A few months ago, a terrible flood situation arose in Asansol city. It was alleged that the Garui river was blocked due to encroachment. And therefore, the entire Asansol was flooded due to excessive rainfall. Before the municipal elections, the main issue of all political parties was the renovation of the Garui river. And therefore, after sitting in the mayor's chair, Bidhan Upadhyay took the initiative for the renovation of the Garui river (Garui River Theft).

Read more: Asansol Municipal Corporation: Office doors will always be open. Asansol Mayor's innovative decision





The mayor was surprised when he came out for an inspection.

He visited various areas on that day. When he went to the Srishtinagar housing area in Asansol where he has his own residence, he found that it was practically blocked. The Gandui river has been destroyed. The river has been transformed into a small drain. Even the course of the river has been blocked with pipes. Construction of multi-storey buildings is going on on both sides of the river by encroaching on it.



00:00 | 00:00



This ancient river in Asansol has been transformed into a small drain

The mayors are shocked to see such a scene. Mayor Bidhan Upadhyay said, "We will immediately take all the information related to the width of the river and the course of the river from the Land and Land Revenue Department. Wherever there is evidence of anything illegal, strict action will be taken."

Read more: Asn Councillor's Oath: Councillor swears on paper upside down!

Abhijit Ghatak, deputy mayor of Asansol Municipal Corporation, spoke in the same tone. He said, "Encroachers will be removed from both sides of the river. The river will be restored to its previous form."

The people of the area are happy to see this initiative by the mayor. Local resident Animesh Das said, "During the rainy season, we have to spend the night in great worry. Almost even one-story houses are washed away by the flood water. We live in danger. This time, it seems that something will be resolved."

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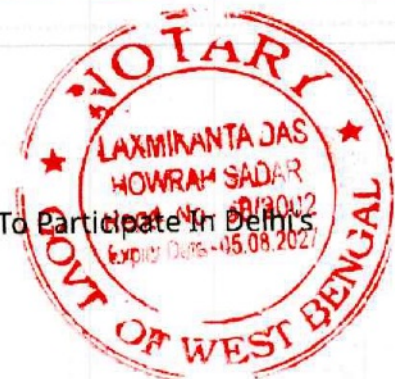


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शनिवार कल्याण मास शुक्ल पक्ष
तृतीया विक्रम संवत् 2078

विभिन्न मार्गों को लेकर सीएमएच की सभा जेठे नगर कोतिचरी गेट पर सुबह 10 बजे

इस्को स्टील प्लांट के बर्नपुर अस्पताल में कोविड टीकाकरण सुबह 10 बजे

आसनसोल जिला अस्पताल में बूस्टर डोज सुबह 10 बजे

शामुरिया गिब मंदिर के वार्षिक महोत्सव पर धार्मिक कार्यक्रम सुबह 10 बजे

हेल्थ वर्कड अस्पताल की ओर से चिकित्सा शिविर कोविड कैंसर सेंटर छांटारिघारी में सुबह 10.30 बजे

दुर्गापुर नेपाली पांडा में डीसीपी का कार्यक्रम दोपहर 12 बजे

राकर चेंबर आठ कामर्स की ओर से स्पीए में सफ़्त छात्राओं। सम्पन्न सम्बरोह अग्रसेन में शाम सात बजे

गारुई नदी किनारे अवैध निर्माण देख चौंके मेयर

मेयर ने पूरी टीम के साथ किया गारुई नदी का निरीक्षण, अवैध निर्माण पर तीन दिन में रिपोर्ट देने का दिया निर्देश



गारुई नदी का निरीक्षण करते मेयर विधान उपचार्य अभिजीत घटक • जागरण

जागरण संवाददाता आसनसोल आसनसोल शहर से गुजरने वाली गारुई नदी और नूनिया नदी ने बीते वर्ष बारिश के दौरान शहर में भारी तबाही मचाई थी। निकाय चुनाव के दौरान हर राजनीतिक दल के एजेंडे में गारुई नदी का पुनरुद्धार पहला मुद्दा था। मेयर बनने के बाद व ध्यान उपाध्यक्ष ने भी इसे प्राथमिकता बताया था। उसके अनुसार ही शुक्रवार को मेयर व ध्यान उपाध्यक्ष पूरी टीम के साथ गारुई नदी का जायजा लेने पहुंचे। लेकिन इस दौरान नदी की दृश्यावली हातलत देखकर सभी आश्चर्यचकित हो गए। जगह-जगह नदी के किनारे अवैध निर्माण, नदी पर अवैध रूप से पुल आदि बनाकर नदी को नाले

में तब्दील कर दिया गया है। मेयर ने निरीक्षण के तुरंत बाद ही संबंधित अभियंताओं को दोनों नदियों के किनारे हुए अवैध निर्माण कर तीन दिनों में रिपोर्ट देने का निर्देश भी जारी कर दिया। मेयर के नेतृत्व में

समिति की बैठक में उत्पादन बढ़ाने पर जोर

रेलवे ब्यायज हाईस्कूल में भर्ती पर लगाई रोक

संवाद सहयोगी रेलपार आसनसोल स्थित पूर्व रेलवे ब्यायज हाईस्कूल का संचालन रेलवे ने बंद करने की योजना बनाई है। पूर्व रेलवे ब्यायज



संवाद सहयोगी सांठतोडिण : ईसोएल के सीएमडी एपी पांडा की अध्यक्षता में महाप्रबंधक समन्वय समिति की वचुंअल बैठक शुक्रवार को हुई। ईसोएल मुख्यालय से सीएमडी समेत सभी विभागीय अध्यक्ष और 14 क्षेत्रों के महाप्रबंधक वचुंअल बैठक में जड़े रहे।

दोस कदम उठाने की जरूरत

शरीररणवेद जया मिश्र का कहना है कि गारुई नदी और नूनिया नदी को बचाने के लिए पर-लोग दशकों से संघर्षरत है। कामभोग के शासन में ही नदी के किनारे अवैध रूप से निर्माण की शुरुआत हुई थी। लेकिन बीते कुछ वर्षों में यह ऊर्धी तेजी से बढ़ा है। नदियों का अस्तित्व बचाने के लिए दोस कदम उठाने की जरूरत है। इसके लिए विधेयकों को लेकर कमेटी बनाने की जरूरत है।

सृष्टिभगर से कल्याणपुर हाउसिंग होते हुए रेलपार तक नदी का निरीक्षण किया गया। इस दौरान मेयर ने कहा कि इस दौरान देखा गया कि नदी तट पर कब्जा कर लिया गया है। कई जगहों पर नदी का रुख बदल गया है। नदी के पानी को भी पाइप से रोक दिया गया है। मेयर ने आश्वासन दिया कि इन सभी के लिए कदम उठाए जाएंगे। मेयर ने कहा कि आसनसोल को जलमग्न होने से बचाने के लिए जो भी आवश्यक कार्रवाई होगी को जयेंगी। नदी के कई स्थानों पर कब्जा कर लिया गया है। तट पर अवैध कब्जा कर लिया गया है। नतीजतन, नदी छोटी हो गई है। बीएलआरओ कार्यालय को पत्र लिखकर जानकारी लेगे कि इस क्षेत्र में नदी का कितना हिस्सा है। फिर उसकी मापी कर देखेंगे कि नदी को क्या स्थिति है।

तीन दिन में रिपोर्ट देने का दिया निर्देश

ने कहा कि इस दौरान देखा गया कि नदी तट पर कब्जा कर लिया गया है। कई जगहों पर नदी का रुख बदल गया है। नदी के पानी को भी पाइप से रोक दिया गया है। मेयर ने आश्वासन दिया कि इन सभी के लिए कदम उठाए जाएंगे। मेयर ने कहा कि आसनसोल को जलमग्न होने से बचाने के लिए जो भी आवश्यक कार्रवाई होगी को जयेंगी। नदी के कई स्थानों पर कब्जा कर लिया गया है। तट पर अवैध कब्जा कर लिया गया है। नतीजतन, नदी छोटी हो गई है। बीएलआरओ कार्यालय को पत्र लिखकर जानकारी लेगे कि इस क्षेत्र में नदी का कितना हिस्सा है। फिर उसकी मापी कर देखेंगे कि नदी को क्या स्थिति है।

फिर जो भी कार्रवाई जरूरी होगी करेगी। इस दौरान मेयर के साथ टोने भावी उपमेयर अभिजीत घटक और वसोमूल हाक, चेंबरमेन अमरनाथ चट्टोपाध्याय, परवेद अभिषेक टाम, चट्टोपाध्याय सरकरा, कल्याणलक अभिषेक उज्जवल बनजी, केके श्याम और सैनिटेशन विभाग के कर्मचारी शामिल थे। पूर्णमा के विभिन्न विभागों के अन्य अधिकारी और कर्मचारी भी मौजूद थे। गौरतलब है कि गारुई नदी शहर के बीचोबीच गुजरती है। लेकिन सरकारी निगमों के अभाव में उस नदी पर कब्जा कर मकान, फेरीट्टिया आदि बनाए जा रहे हैं। बीजे वषं सितंबर में हुए भारी बारिश ने शहर में चढ़ी तबाही मचाई थी। अग्य शहर पानी में डूब गया था।

11 को सीआइएल सेली बोर्ड की बैठक

संवाद सहयोगी संवत्सरा कोल कोल सेली बोर्ड की 11वीं बैठक के लिए कोल इंडिया प्रबंधन ने पत्र जारी कर दिया है। बैठक में मुख्य मुद्दों को लेकर यह बैठक आयोजित होगी है। बैठक में कोल इंडिया संवत्सरा के अभाव में कोल इंडिया के कार्यवाहक निदेशक कोल इंडिया के सभी अनुसंधान कार्यवाहकों के संयोजित समेत चारों क्षेत्रीय मजदूर संघों के प्रतिनिधि उपस्थित रहने के कोल इंडिया मुख्यालय कोलकोला 11 मार्च को होने वाली बैठक कोल इंडिया के नोट सिद्ध हो रही होगी। उन्होंने बताया कि कोल इंडिया सेली बोर्ड की बैठक में खर सूरक्षा इतलमी और सूरक्षा को लेकर होंगे हैं। जिसमें मजदूर संघ सुभाष मुं के से उठाया है। जिसमें गंधेराक से ली।

डीआरएम कार्यालय से लावारिस कार



जागरण संवाददाता आसनसोल : छह दिनों से आसनसोल रेल मंडल प्रबंधक कार्यालय परिसर में पड़ी अशोक स्तंभ के साथ इंडियन रेलवे लिखी हुई एमएचबी कार के मामले में तुल पकड़ लिया है। पता चला है कि यह गाड़ी रेलवे का ही एक

पुलिस के पास अब तक नही किया किरी ने कार पर अपना दावा

गाड़ी का उपयोग करने वाला मुगलसराय रेलवे में कार्यरत

पुलिया के स उपयोग करने

Before the Hon'ble National Green
Tribunal at Kolkata

Ashish Kumar

O. A. No. of 2024
ASHISH KUMAR

Appellant / Applicant/
Petitioner

-Versus-

The State of West Bengal
& others.

Respondent / Opposite
Party/Defendant

Vakalatnama on behalf of Ashish Kumar

Know all men by these presents that by the Vakalatnama I/We appoint the Advocates noted below or any one of them, my/our lawful Advocate/Advocates for filing Memorandum of Appeal or Application or Petition for entering appearance in the above matter for appearing in, conducting and arguing in the same, for moving the Court in any matter connected therewith, for preparing the paper-book in the case and for putting the papers, petition, etc. on my/our behalf for filing or taking back fresh suits etc. for signing and filing petitions of compromise in connections with the said matter and for taking copies of paper from the record and I/We further say that any act done by my/our said Advocate or Advocates or by any of them after accepting this Vakalatnama shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocate/Advocates his or their fees as settled all other sums that may be necessary to carry out his requisitions of the Court and otherwise to enable the Advocate/Advocates to conduct the case properly. Failing which the Advocate/Advocates after notice to me/us will be at liberty to withdraw from further conducting the case.

IN WITNESS WHERE OF I/We sign and execute this Vakalatnama on this the 18 day of December ~~September~~, 2024.

NAME OF ADVOCATE

Rajan Shaw

rajan.shaw212@gmail.com

4, Mahendra Nath Roy Lane

← Haurah - 71104

Mob:- 8334915212

Accepted and learned
by me
Kjijm Shaw
F/4/19/2023